

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 983 of 2020**

**IN THE MATTER OF:**

**Ramkrishna Electricals Ltd.**

**...Appellant**

**Versus**

**Atul Rajwadkar & Ors.**

**...Respondents**

**Present:**

**For Appellant: Ms. Gourangi Patil, Ms. Uma Chatterjee and Ms. Anjali Shahi, Advocates.**

**For Respondents: Mr. Sandeep Bajaj, Ms. Aditi Gupta and Ms. Aakanksha Nehra, Advocates for R-1.**

**ORDER**  
**(Through Virtual Mode)**

**12.02.2021:** Rejoinder has not been filed by the Appellant. Right to file the same stands closed. Learned counsel for the parties may file short written submissions, not exceeding three pages, supported by relevant case law within two weeks.

Post the matter 'for hearing' on **18<sup>th</sup> March, 2021**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*